

**7.00 P.M.**

[Prof. M.V. Rajeev Gowda]

Even the much-talked-about Lok Pal has not been set up as the modalities are still being worked out despite the Lok Pal Act having been passed during the UPA term. The Central Information Commission, CIC, the apex transparency body under the Right to Information Act, has been headless since August 22. The Central Information Commission is working with seven Information Commissioners, even though the sanctioned strength is ten.

Even the Central Vigilance Commission has been headless since September end. The body is working with only one Vigilance Commissioner. The positions of two Special Director Generals in the CBI are also vacant. The Indo-Tibetan Border Police is also faced with similar problems.

The CBDT, a constituent of the Special Investigation Team on black money, comprises a Chairman and six members, but has five vacancies with only the Chairperson and just a Member (Revenue & Vigilance). Moreover, no interlocutors have been appointed for China and Pakistan, more than 10 public sector undertakings remain headless, Directors of Indian Institutes of Technology and Vice-Chancellors of Central Universities have not been appointed and several Joint Secretary positions in key Ministries have been left vacant.

I request the Government to take immediate steps to fill these vacant positions.

Thank you.

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI DEREK O' BRIEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

**Need to grant status of autonomy to North East Indira Gandhi Regional  
Institute of Health and Medical Sciences (NEIGRIHMS) in Shillong**

SHRIMATI WANSUK SYIEM (Meghalaya): Thank you, Sir, It was with great expectations that the people of the North-East States welcomed the establishment of North East Indira Gandhi Regional Institute of Health And Medical Sciences, Shillong, by the Central Government modelled on the nation's premier healthcare institutions like AIIMS, New Delhi, PGIMER, Chandigarh, and JIPMER Puducherry. Similar healthcare institutions at the State capitals of Madhya Pradesh, Chhattisgarh, Bihar and Odisha are similarly vested with autonomous powers. Unfortunately, the growth and expansion of NEIGRIHMS has been consistently stymied by the *ad hocism* on the part of the Ministry

of Health and Family Welfare, Government of India, through withholding granting of autonomy powers. The then Union Minister for Health and Family Welfare, Government of India, while presiding over the Governing Council Meeting of NEIGRIHMS in February, 2012 had endorsed the need for granting autonomy for NEIGRIHMS on a par with the other pioneering healthcare institutions of the nation. NEIGRIHMS had followed this up with a status note during October, 2012, reiterating the long overdue claim of NEIGRIHMS for autonomy. For us in the North-East, hopes have now been rekindled with the NDA Government at the Centre embarking on an ambitious expansion of the network of nation's premier healthcare institutions. Hopefully, this will augur well for NEIGRIHMS to be accorded the status of an autonomous institution well before the launch of the expansion plans for the newly proposed healthcare institutions across the country.

Thank you, Sir.

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I too associate myself with the Special Mention made by the hon. Member.

**Need to make efforts for a democratic secular federal  
world Government to secure human rights for all**

SHRI BHUPINDER SINGH (Odisha): Sir, time has come to go in for a democratic secular federal world Government to secure all human rights including the right to life, personal liberty and human dignity to one and all irrespective one's social origin or national citizenship. It is a fact of life that there is no security of life and personal honour for each and everybody in the world. This is principally because there is no global authority or global government to ensure all the human rights such as right to life, right to education, right to employment, etc. as listed in the Universal Declaration of Human Rights of 1948. In 2014 even the citizens of the most powerful country in the world, namely, the USA are not free to enjoy their human rights in full. As there is no world order in the true sense of the term, there is no criminal law to punish crimes committed by cross-border criminals. Similarly, crimes committed by sea pirates of Somalia are going scot free. The UN, as a world organization, has singularly failed to maintain international peace and security because the UN has been weakly, unequally and inequitably structured. The provision of Veto Power enjoyed by five selected countries – USA, UK, France, Russia and China – is against all ethics of democratic principles of equity, equality, liberty and human dignity. The League of Nations of 1919 failed because of the impracticable principles of unanimity. In the same manner, the United